

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 320
CP-69(ND)2024

IN THE MATTER OF:

Vandana Raheja & Anr

.....APPLICANT/PETITIONER

Vs

ATS Infrastructure Limited & Ors.

.....RESPONDENT

SECTION

U/s 213(b)(i) Company Act, 2013

Order delivered on 03.06.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent : Mr. Divyansh Rai Advocate

HYBRID HEARING (PHYSICAL & VC)
ORDER

Learned Counsel appears for the Applicant. Mr. Divyansh Rai, Learned Counsel appearing for the Respondent undertakes to file Vakalatnama within three days. Reply affidavit shall be filed within ten days. Rejoinder, if any, shall be filed by the Applicant within one week after filing of the reply.

List the matter on **12.08.2024**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)